

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA No.310/00328/2020

Dated the Thursday, 19th day of March, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

A. Saravanan,
S/o. G. Arunagiri,
Aged about 49 years
Working as Multi Tasking Staff (MTS),
CGIT, Chennai, Shastri Bhavan,
Haddows Road, Chennai-06.

...Applicant

(By Advocate : M/s. C.K. Chandrasekhar)

Vs.

1. The Union of India Rep. By
The Secretary,
Ministry of Labour & Employment,
Shram Shakti Bhavan,
New Delhi-110 001;
2. The Presiding Officer/HOD/
Cadre Controlling Authority,
Central Government Industrial Tribunal-cum Labour Court,
'B' Wing, 1st Floor, Shastri Bhavan,
No.26, Haddows Road, Chennai-600 006.

...Respondents

(By Advocate: None)

ORAL ORDER

(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

OA is filed seeking the following reliefs:-

"to direct the 2nd respondent to consider the representations of the applicant dated 12.10.2018 (A-7), 23.01.2019 (A-8) and 17.02.2020 (A-11) for promotion to the post of Lower Division Clerk on regular basis with all attendant service benefits and promote the applicant accordingly and to pass such further orders as may be deemed fit and necessary in the circumstances of the case, award costs and render justice."

2. The applicant is working as a Daftry in the Respondent No.2 office.
3. When the matter is taken up for consideration, learned counsel for the applicant submits that applicant had submitted a representation dated 17.04.2018(Annexure A7) followed by representations dated 12.10.2018, 23.01.2019 (Annexure A/8) and 17.02.2020 (Annexure A/11) to the respondents with regard to his promotion to L.D.C. Post. However, the same are pending with the respondents without disposal. He submits that his client would be satisfied if the respondents are directed to consider and dispose of the pending representation within a time frame to be set by the Tribunal by passing a reasoned and speaking order.
4. In view of the limited relief sought, without going into the merits of the case, OA is disposed of by directing the competent authority to consider and dispose of the pending representations of the applicant dated 17.04.2018(Annexure A7) followed by representations dated 12.10.2018, 23.01.2019 (Annexure A/8) and 17.02.2020 (Annexure A/11) in the light of the relevant rules and regulations by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of the order.

5. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.

(T. JACOB)
MEMBER(A)

(P. MADHAVAN)
MEMBER(J)

19.03.2020

asvs